

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

CC No. 280/2019

CBI Vs Shyam Sunder Grover & Ors

16.09.2020

Present:- Ms. Jyotsna Sharma Pandey, Ld. PP for CBI.
HIO Karan Mann.
Sh. Sourabh Luthra, Ld. counsel for A2.
Sh. Abhey Pandey, Ld. counsel for accused Amit Malik.
Accused Shyam Sunder Grover and accused Pardeep
Aggarwal has joined the proceedings through Video Conference.

Present proceedings have been taken up through Video Conference hosted by court Reader Sh. Virender Yadav.

The matter is at the stage of recording of prosecution evidence.

Though partial physical functioning of the Courts has resumed but the physical recording of the evidence is not feasible owing to the present situation, since Delhi has seen a sudden rise in COVID-19 infections. However, in certain matters which are at the stage of prosecution evidence and which were listed for said purpose last week, this court has interacted with the Ld. counsels appearing for the accused persons and requested them to explore the possibility of recording evidence through Video Conference. In case the experiment in those cases is successful, same can be replicated in the other cases which are listed for prosecution evidence including the present one.

Matter is accordingly adjourned for further proceedings to 12.10.2020, to be taken up through video conference in case regular physical functioning of the district courts does not resume by the next date of hearing.

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(AJAY GULATI)
Spl. Judge (PC Act),CBI-12
RADCC/New Delhi/16.09.2020

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

**CC No. 277/2019
CBI Vs O. P. Gupta & Others**

16.09.2020

Present:- Ms. Jyotsna Sharma Pandey, Ld. PP for CBI.
Sh. H. K. Sharma, Ld. counsel for A1.
None for A2.
Sh. Sunny, Ld. counsel for A3.
A3 Gautam Awal has joined the proceedings through Video Conference.

Present proceedings have been taken up through Video Conference hosted by court Reader Sh. Virender Yadav.

The present matter is at the stage of recording of prosecution evidence.

Though partial physical functioning of the Courts has resumed but the physical recording of the evidence is not feasible owing to the present situation, since Delhi has seen resurgence of COVID-19 infections. However, in certain matters which are at the stage of prosecution evidence and which were listed for said purpose last week, this court has interacted with the Ld. counsels appearing for the accused persons and requested them to explore the possibility of recording evidence through Video Conference. In case the experiment in those cases is successful, same can be replicated in the other cases which are listed for prosecution evidence including the present one.

Matter is thus adjourned for further proceedings to 01.10.2020 to be taken up through video conference in case regular physical functioning of the district courts does not resume by the next date of hearing.

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(AJAY GULATI)
Spl. Judge (PC Act),CBI-12
RADCC/New Delhi/16.09.2020